

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **30.03.2021** at **2.00 PM**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : MA/06/2021 IN CP/597/IB/2017
NAME OF PETITIONER : V Nagarajan (RP) M/s. Aruna Hotels ltd
NAME OF RESPONDENT : Mr.Susai Nadar David & Others
SECTION : Sec 17,18,19(2), 23,& 25 Of IBC 2016
R/w Rule 11 Of NCLT Rules 2016

ORDER

Ld. Counsel for the Applicant Mr. T. Sugirtha, Ld. Sr. Counsel Mr. P.H Arvindh Pandian for R1 to R5 and Ld. Counsel Mr. C. Mohan of M/s. King and Partridge for R7 are present through video conferencing mode.

As directed by this Tribunal, an affidavit along with the Memo has also been filed as reported by the Ld. Counsel for RP. The parties, viz, the Respondents are permitted to file Counter Affidavit as the statement made in the affidavit is sought to be seriously contested by the Respondents, particularly, R7. In the circumstances, two weeks' time is granted for filing of the Counter Affidavit.

Post this matter on **22.04.2021** and in the mean while the RP is directed not to precipitate the CIRP process in view of the permission given by the Hon'ble Supreme Court in relation to consideration of Section 12A Application as may be moved by the Applicant.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)